

# RAJESH BUSINESS & LEISURE HOTELS PRIVATE LIMITED

(A Company under Corporate Insolvency Resolution Process vide NCLT Order dated 20th April 2022)

## List of Claims by Statutory Authorities (Government Dues) as on 21<sup>st</sup> November 2022

S. No.	Particulars	Amount Claimed (Rs)	Claims Admitted (Rs)	Contingent Claim (Rs)	Claim Not Admitted (Rs)	Claims under verification (Rs)
1	Professional Tax Department, Government of Maharashtra	7,60,687	7,60,687	-	-	-
2	Asst Commissioner of Customs, EPCG Monitoring Cell (Note – 2)	31,67,59,912	13,66,45,169	-	18,01,14,743	-
3	Shri Sanjay Raghunath Beldar, Assistant Assessor & Collector, S Ward, Brihan Mumbai Municipal Corporation – (Note 3)	42,54,38,381	1	42,54,38,380	-	-
4	Maharashtra State Electricity Distribution Company Ltd	1,31,10,100	1,31,10,100	-	-	-
5	Department of sales tax, Government of Maharashtra Mumbai	49,555	49,555	-	-	-
	<b>Total</b>	<b>75,61,18,635</b>	<b>15,05,65,512</b>	<b>42,54,38,380</b>	<b>18,01,14,743</b>	<b>-</b>

### Notes:

1. The list of claims by Statutory Authorities (Government dues) is as per Form B received till 21<sup>st</sup> November 2022
2. Claim is received on account of non-fulfilment of the export obligations by the Corporate Debtor based on which subsidized imports were made by the Company under EPCG scheme. The amount for which BGs have been provided on behalf of the CD has been deducted from admitted claim amount.
3. Corporate Debtor has filed a complaint before the Operational creditor challenging the capital value on which Property tax has been computed. The creditor, in its claim has also highlighted this complaint under “disputes” section. Pending resolution of the dispute, the claim has been treated as contingent and admitted at a notional amount of Re 1/-
4. The status of claim has been communicated to the respective Statutory Authorities (Government dues)
5. The claims admitted are based upon a verification of proof of claims and are subject to revision/ substantiation/ modification on the basis of any additional information/evidence/clarification/ revised claim being received from the respective creditors.